

(d) The recommendation dated 26.10.2015 of NCBC have been sent to Department of Personnel and Training. As regards sub-categorization of OBCs, it is stated that only advices for inclusion/exclusion tendered under Section 9(1) and (2) of NCBC Act 1993 are ordinarily binding upon the Central Government. The proposal of sub-categorization amongst OBCs is not covered under Section 9(1) of the NCBC Act.

**Demand for inclusion in the list of Backward Classes**

915. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government's attention has been drawn to the demand of Kapus and Telagas in Andhra Pradesh, Jats in Uttar Pradesh and Rajasthan and Muslims for inclusion in the list of Backward Classes/ Other Backward Classes (OBCs);

(b) if so, whether Government would consider appointing another Commission for taking a comprehensive view instead of leaving the issue to the States concerned; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes, Sir.

(b) and (c) The National Commission for Backward Classes (NCBC), constituted in 1993, is empowered to examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate in terms of the NCBC Act., 1993. The NCBC is also empowered to review its advice tendered to the Government. The requests received from various sources by the NCBC are examined by them as per their procedures. Thereafter, NCBC sends its recommendations to the Government for its due consideration. The procedure is adequate to take care of inclusion/exclusion of Other Backward Classes.

**Cases of abuses against elderly persons in Delhi and Maharashtra**

916. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that crime against elderly persons is increasing particularly in urban areas;

(b) if so, which schemes have been launched for safety, security, medical care and other facilities for such elderly persons;